Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 238 of 2012 &
IA No. 382 of 2012

Dated : 7th November, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tata teleservices Ltd. **.... Appellant (s)**

Versus

Maharashtra Electricity Regulatory Commission & Anr. **...Respondent (s)**

Counsel for the Appellant(s): Mr. Sitesh Mukherjee
Mr. Sakya Singha Chaudhuri
Ms. Mandakini Ghosh

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan with
Ms. Richa Bharadwaja for MERC
Mr. Abhishek Mitra for MSEDCL

ORDER

Admit. Mr. Buddy A. Ranganadhan takes notice on behalf of the Commission. Mr. Abhishek Mitra takes notice on behalf of Maharashtra State Electricity Distribution Company Ltd.

We have heard the learned counsel for the parties.

The issue involved in this Appeal has already been decided by this Tribunal in Appeal Nos. 234, 235, 211 and 215 of 2012 in favour of the Appellants.

Therefore, this Appeal is also allowed in terms of the orders passed in those Appeals.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ak/sm